

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH
CHANDIGARH**

O.A. No.060/00452/2014

Decided on: 27.05.2014

**Coram: Hon'ble Mr. Sanjeev Kaushik, Member (J)
Hon'ble Mr. Uday Kumar Varma, Member (A)**

Mahesh Kumar son of Late Sh. Faqir Chand, working as Store Keeper, fire Wing, Municipal Corporation, UT Chandigarh.

**.....Applicant
Versus**

1. U.O.I. through Secretary to Government of India, Ministry of Home Affairs, New Delhi.
2. Chandigarh Administration, through its Secretary, Local Government, Chandigarh Administration, Chandigarh.
3. Municipal Corporation, U.T., Chandigarh through its Municipal Commissioner, Sector 17, Chandigarh.

....Respondents

Present: Mr. Amit Kaith, counsel for the applicant

Order (oral)

By Hon'ble Mr. Sanjeev Kaushik, Member(J)

1. The present O.A. has been filed impugning the noting portion dated 17.10.2013 (Annexure A-8) which he received under the RTI Act.
2. We are not inclined to entertain the present O.A., as no order adverse to the interests of the applicant has been passed. At this stage, learned counsel for the applicant submits that the applicant had served a representation dated 25.07.2013(Annexure A-5) seeking the



benefits, as claimed in the present O.A., which is still pending consideration with the respondents. He submits that the applicant will be satisfied if a direction is issued to the respondents to consider and take a view on his representation within a stipulated period, in accordance with law.

3. For the order we propose to pass, there is no need to issue notice to the respondents and call for their reply. Moreover no prejudice would be caused to the respondents by non-issuance of notice to them as they have not yet passed an order on the representation of the applicant, as envisaged under Section 20 of the Administrative Tribunals Act, 1985.

4. Accordingly, the O.A. is disposed of, without going into the merits of the case, with a direction to the Competent Authority amongst the respondents to consider and take a view on the representation aforementioned within a period of three months from the date of receipt of a copy of this order.

5. No costs.

Uday Kumar Varma
(UDAY KUMAR VARMA) —
MEMBER (A)

Sanjeev Kaushik
(SANJEEV KAUSHIK)
MEMBER (J)

PLACE: Chandigarh
Dated: 27.05.2014

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